

GTPL HATHWAY LIMITED

Registered Office: 202, Sahajanand Shopping Center, Opp. Swaminarayan Mandir, Shahibaug, Ahmedabad- 380004, Gujarat CIN L64204GJ2006PLC048908 Ph.: +91-79-26626470 Fax: +91-79-61400007 • Email: info@gtpl.net Web: www.gtpl.net

INFORMATION REGARDING (A) FIFTEENTH ANNUAL GENERAL MEETING AND (B) BOOK CLOSURE

The Fifteenth Annual General Meeting ("AGM") of the members of the Company will be held through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") on Friday, August 27, 2021 at 12:30 p.m. IST, in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the Securities and Exchange Board of India (Listing, Obligation and Disclosure Requirements) Regulations, 2015, read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") to transact the business set out in the Notice calling the AGM. Members participating through the VC/OAVM facility will be reckoned for the purpose of quorum under Section 103 of the Companies Act, 2013. The Notice of the AGM and the Annual Report for the Financial Year 2020-21 will be sent to the members of the Company electronically, whose e-mail addresses are registered with the Company/Link Intime India Private Limited, Registrar and Transfer Agent ("RTA")/Depository Participant(s). The Annual Report will also be available on the Company's website at www.gtpl.net and on the website of the Stock Exchanges i.e. BSE Limited ("BSE") & National Stock Exchange of India Limited ("NSE") at www.bseindia.com & www.nseindia.com respectively, & on the website of KFin Technologies Private Limited ("KFinTech") at http://evoting.kfintech.com.

Manner of registering/updating e-mail addresses:

• Members holding shares in physical mode, who have not registered/updated their e-mail address with the Company, are requested to register/update their e-mail address by clicking on https://linkintime.co.in/EmailReg_Email_Register.html or by writing to the Company with details of folio number, e-mail address and attaching a self-attested copy of the PAN card at complianceofficer@gtpl.net.

• Members holding shares in dematerialized mode, who have not registered/updated their e-mail address with the Depository Participants are requested to register/update their e-mail addresses with the Depository Participants with whom they maintain their demat accounts.

Manner of Casting vote(s) through e-voting:

Members can cast their vote(s) on the business as set out in the Notice of the AGM though electronic voting system ("e-voting"). The manner of voting including voting remotely ("remote e-voting") by Members holding shares in dematerialized mode, physical mode and for members who have not registered their e-mail address has been provided in the notice of the AGM. Members attending the AGM who have not cast vote(s) by remote e-voting will be able to vote electronically (Insta Poll) at the AGM.

Joining the AGM through VC/OAVM:

Members will be able to attend the AGM through VC/OAVM, through JioMeet, at <https://jiomeet.jio.com/gtplam>. The information about login credentials to be used and the steps to be followed for attending the AGM are explained in the notice.

Book Closure Date and Date for Dividend payment:

The Register of Members & Share Transfer Books of the Company will remain closed from Friday, August 20, 2021 to Friday, August 27, 2021 (both days inclusive) for the purpose of AGM & payment of dividend, recommended by the Board of Directors for the financial year ended March 31, 2021.

• Subject to approval of the Members at AGM, the dividend will be paid within 20 days of the declaration of dividend, to the Members whose names appear in the Register of Members as on August 19, 2021 and in respect of shares held in dematerialized mode, to the Members whose names are furnished by National Securities Depository Limited & Central Depository Services (India) Limited as beneficial owners on that date. Members attending the AGM who have not cast vote(s) by remote e-voting will be able to vote electronically (Insta Poll) at the AGM.

• The payment of dividend shall be made through electronic mode to the members who have updated their bank account details. Dividend warrants/demand drafts will be dispatched to the registered address of the members who have not updated their bank account details.

• Payment of dividend will be subject to deduction of tax at source (TDS) at applicable rates. For more details please refer to the Notes to Notice of AGM.

Manner of registering mandate of receiving Dividend:

To avoid delay in receiving the dividend, Members are requested to register/update their complete bank details:

• with their Depository Participant(s) with whom they maintain their demat accounts, if shares are held in dematerialized mode by submitting the requisite documents. Details in a form prescribed by your Depository Participant may also required to be furnished.

• with the RTA of the Company if shares are held in physical mode at https://linkintime.co.in/EmailReg_Email_Register.html by submitting (i) scanned copy of the signed request letter which shall contain member's name, folio number, bank details (Bank account number, Bank and Branch name, folio number, IFSC, MICR details) (ii) self-attested copy of PAN card along with copy of aadhar and (iii) cancelled cheque leaf.

Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular instructions for joining the AGM, manner of casting vote through remote e-voting or through Insta Poll during the AGM.

For GTPL Hathway Limited

Hardik Sanghvi

Company Secretary & Compliance Officer

FCS: 7247

PUBLIC ANNOUNCEMENT FOR E-AUCTION**GLOBAL RURAL NETCO LIMITED (IN LIQUIDATION)**

Regd Office: Global Vision, Electronic Sadan II, MIDC, T.T.C. Industrial Estate, Mahape, Navi Mumbai-400710

UNDER REGULATION 32, 32A AND 33 OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (LIQUIDATION PROCESS) REGULATIONS, 2016

Notice is hereby given to the public at large for inviting bids / expression of interest from interested bidders in connection with sale of assets of Global Rural Netco Limited (in Liquidation) ("Corporate Debtor") under E-Auction offered by the Liquidator appointed by the Hon'ble NCLT, Mumbai Bench vide order dated March 2, 2020, certifying copy of the order received on March 4, 2020. Process as per details is mentioned in the table below.

The said assets is being proposed to be sold per as per the (Liquidation Process) Regulations, 2016, on "AS IS WHERE IS" - "WHATSOEVER THERE IS" and "WITHOUT RECURSE BASIS" and as such, the said proposition for disposition is without any kind of warranties and indemnities. The bidding shall take place through online e-auction service provider, Linkstar Infosys Pvt. Ltd. via website <https://www.eauctions.co.in> on August 31, 2021.

RELEVANT PARTICULARS

1. Name of the Corporate Debtor Global Rural Netco Limited - In Liquidation

2. Date of incorporation of the Corporate Debtor May 13, 2009

3. Authority under which Corporate Debtor is incorporated / registered Registrar of Companies - Maharashtra

4. Corporate Identity Number of Corporate Debtor U64200MH2009PLC192365

5. Address of the Registered office (if any) of the Corporate Debtor Regd Office: Global Vision, Electronic Sadan II, MIDC, T.T.C Industrial Area, Mahape Navi - Mumbai 400 710.

6. Liquidation Commencement date of Corporate Debtor March 4, 2020

7. Address, email & Contact no of Liquidator Laxmikant Yeshwant Desai

Registration No : IBB/IPA-001/PI-01669/2019-2020/12641

Email Id : lvd.gm@gmail.com

Mobile No : 9920203368

Communication Add : 503 Atharva Society, M B Raut Road, Shivaji Park, Dadar West, Mumbai 400028

8. E-Auction Notice Publication Date and uploading of E-Auction process Information Document 28/07/2021

9. Submission of Confidential Undertaking by the prospective bidder Latest by: 04/08/2021 upto 5pm

10. Sharing of relevant information of the corporate debtor with the prospective bidders Till: 06/08/2021 upto 5pm

11. Site visit/Inspection by the prospective bidders post receiving confidential undertaking Till: 10/08/2021 upto 5pm (except Sundays & Holidays)

12. Last date Submission of requisite forms, affidavit/declarations, etc. by the prospective bidder and Last date for submitting EMD. By 17/08/2021-till 5pm

13. Notifying eligible and ineligible Bidders if any 25/08/2021

14. Refund of EMD to Bidders As mentioned in the E-Auction Process Information Document uploaded on the website of the e-Auction service provider on <https://www.eauctions.co.in>

15. Auction Platform Details M/s. Linkstar Infosys Private Limited <https://www.eauctions.co.in>

16. Eligibility criteria & other details As set out in the E-Auction Process Information Document uploaded on the website of the e-Auction service provider on <https://www.eauctions.co.in>

17. Assets Description Complete Details as per Annexure

Assets Type Reserve Price (Rs.) Incremental Amount (Rs.) EMD (Rs.) Auction Start Time End Time Annexure Attached in E-Auction Process Information Document

BLOCK 1 Fixed & Current Assets 8,300,000 800,000 800,000 1pm 2pm 5A

BLOCK 2 Fixed Assets 5,200,000 500,000 500,000 2pm 3pm 5B

BLOCK 3 Current Assets 3,500,000 500,000 300,000 3pm 4pm 5C

(Refer Note 5 below)

BLOCK 4 Investment in Securities 13,000,000 200,000 250,000 4pm 5pm 5D

1. Nothing contained herein shall be binding on a bidder or a commitment for acquisition of various assets of the Corporate Debtor.

2. Assets are proposed to be sold to highest successful qualified bidder as a business going concern u/s 32 (f) of IBC (BLOCK 1), OR individual block of assets (BLOCK 2 & BLOCK 3).

3. Assets regarding Investment in Securities at BLOCK 4 are being proposed to be sold independently.

4. The acquisition of assets and investments shall be on an "as is where is", "as is what is", "what ever there is" and "without any recourse" basis without any representation warranty or indemnity by the Corporate Debtor or the Liquidator.

5. Current Assets for the purpose of this E-Auction does not include all Cash and Bank balances and Fixed Deposits with Banks.

6. The E-auction will be conducted as per the provisions of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations 2016.

7. The prospective bidders/are required to note that the acquisition of the business assets of the Corporate Debtor, on a going concern basis or blocks of individual assets shall be at the sole discretion of the Liquidator which will be based on the credentials of the prospective bidder and shall be based on the terms and conditions laid down in the E-Auction Process Information Document, this Public Announcement, the Insolvency and Bankruptcy code, 2016 ("IBC 2016"), the relevant regulation there under.

8. The Liquidator reserves the right to amend any time without assigning any reason or assuming any liability or costs. Any such amendment in the invitation, including the aforementioned timelines, shall be notified on the website of the e-Auction service provider on <http://www.eauctions.co.in>.

9. The Liquidators decision would be final and binding on all parties.

For any further information or clarification, you may please reach out to the Liquidator on email at lvd.gm@gmail.com or call on +91 9920203368.

Global Rural Netco Limited - In Liquidation

Sd/- Laxmikant Yeshwant Desai (Registration No : IBB/IPA-001/PI-01669/2019-2020/12641)

Email Id : lvd.gm@gmail.com, Mobile No : +91 9920203366

Address of the Liquidator registered with IBBI : 503 Atharva Society, M B Raut Road, Shivaji Park, Dadar West, Mumbai 400028

14 FINANCIAL EXPRESS**FINANCIAL EXPRESS**

Office of U.P. Cooperative Cane Unions Federation Ltd.
12 Rana Pratap Marg, Lucknow, Uttar Pradesh
Email- gannasangh@yahoo.in Phone- 0522-2207871

E-Tender Notice

E-tender, reference no. 368/ERP Dated 27.07.2021, is invited by M.D., U.P. Cooperative Cane Unions Federation Ltd., Lucknow on behalf of The Commissioner, Cane & Sugar, U.P. Registrar, Cooperative Cane Development Societies, U.P. from the eligible vendors for **PROVIDING BULK SMS SERVICE for one year.**

Bid document tender detail is available on <https://etender.up.nic.in> from 27.07.2021 (6.55PM onwards) to 20.08.2021 (up to 6.55 PM) which can be downloaded from website. Filled documents must be submitted/uploaded online on the above mentioned website till 20.08.2021 (up to 6.55 PM). Technical bids will be opened on 21.07.2021 at 02:00 PM.

Sd/- (Y.S.Malik)
Managing Director

पत्रक: 370/erp दिनांक: 27.07.2021

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LOKESH MACHINES LIMITED
Regd. Office: B-29, EEE STAGE-II, BALANAGAR, HYDERABAD- 500037
E-mail Id: cosecy@lokeshmachines.com ; Website: www.lokeshmachines.com
CIN:L29219TG1983PLC004319

EXTRACT OF THE UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th JUNE, 2021
(Rs. in Lakhs)

Particulars	Quarter ended		Year ended
	30.06.21	31.03.21	
(Un-Audited)	(Audited)	(Un-Audited)	(Audited)
Total Income from Operations	3290.76	5753.71	1655.94
Net Profit/(Loss) for the period (before tax and exceptional items)	20.46	313.09	(193.05)
Net Profit/(Loss) for the period before tax (after exceptional items)	20.46	313.29	(193.05)
Net Profit/(Loss) for the period after tax (after exceptional items)	14.73	260.86	(193.05)
Total comprehensive Income for the period (Comprehensive Profit/Loss for the period (before Tax) and Other Comprehensive Income (after tax)	14.73	260.86	(193.05)
Equity Share Capital	1789.68	1789.68	1789.68
Earnings Per Share:			
Basic : (₹)	0.08	1.29	(1.08)
Diluted : (₹)	0.08	1.29	(1.08)
			2.21

Notes: 1. The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 27th July, 2021. The Statutory Auditors have carried out a Limited Review of these financial results.
2. The figures for the quarter ended March 31st, 2021 are the balancing figures between audited figures in respect of the full financial year and the published unaudited year to date figures upto the third quarter of the financial year.
3. The results for the quarter ended June 30th, 2021 are not comparable as such with that of the quarter ended on June 30th, 2020 as the Company's operations for the quarter ended June 30th 2020 were partially suspended on account of the lockdown announced by the Government of India consequent to